

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1140
ANSWERED ON:12.08.2013
EMISSION NORMS FOR VEHICLES
Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has announced emission norms for all categories of motor vehicles in the country;
- (b) if so, the details thereof and the States/cities where these norms are applicable;
- (c) whether any instances of breach of vehicle emission norms have come to the notice of the Government;
- (d) if so, the details thereof along with the action taken by the Government in this regard; and
- (e) the steps being taken by the Government to ensure strict compliance of vehicle emission norms throughout the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) & (b) Emission norms for various categories of motor vehicles are specified in rules 115, 115A, 115B and 115C of Central Motor Vehicles Rules, 1989. For four wheeled vehicles, Bharat Stage IV emission norms have been mandated in the National Capital Region and in the cities of Mumbai, Kolkata, Chennai, Ahmadabad, Hyderabad (including Secunderabad), Bangalore, Kanpur, Pune, Surat, Agra, Sholapur and Lucknow. In other parts of the country, Bharat Stage III emission norms are applicable. As regards two and three wheeled vehicles, Bharat Stage III emission Norms are mandated across the country.
- (c) to (e) An automobile manufacturer recently reported that certain irregularities were committed by its employees during Conformity of Production (CoP) tests by testing agencies. The matter is being looked into.